

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00142/2021 in & OA/310/00295/2021

Dated Wednesday the 24th day of March Two Thousand Twenty One

CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. C. V. SANKAR, Member (A)

(Through Video Conferencing)

M.Shantha,
Rtd. Tech. Grade I,
SSE/Works/MPK/MAS/S.Rly,
No. 38/28, Indra Nagar,
Periyantham, Chengalpattu,
Kanchipuram Dist:- 603002.

....Applicant

By Advocate M/s. Ratio Legis

Vs

1.Union of India rep by,
The General Manager, Southern Railway,
Park Town, Chennai 3.

2.The Senior Divisional Personnel Officer,
Chennai Division/Southern Railway,
NGO Annexe, Park Town, Chennai 600003.

3.The Assistant Personnel Officer/Settlement,
Chennai Division/Southern Railway,
NGO Annexe, Park Town, Chennai 600003.Respondents

By Advocate Mr. P. Srinivasan, Sr. Standing Counsel for Railways

ORAL ORDER**(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The relief prayed for in this OA is as follows:

"To call for the records related to the letter dated 08.01.2018 and representation dated 22.01.2018 and to direct the respondents to revise the pay of the applicant with effect from 01.01.2016 with reference to the RBE No. 90/2016 dated 28.07.2018 as well as to consequentially revise the pension and other settlement dues and pay the arrears with 18% interest and further to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

2. Heard Mr. T. Vijayakumar, counsel for the applicant & Mr. P. Srinivasan, Sr. Standing Counsel for Railways appearing on advance notice.
3. For the reasons stated therein and in the interest of justice, MA 142/2021 for condonation of delay is allowed. Delay condoned.
4. At the time of hearing, counsel for the applicant submits that the applicant has submitted a representation dt. 22.01.2018 which has not been considered by the respondents and he submits that this OA may be disposed of with a direction to the respondents to consider the representation in a time bound manner.
5. Hence, without going into the merits of the case, this OA is disposed of with a direction to the respondents to consider the pending representation dt. 22.01.2018 and pass a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.
6. OA is disposed of at the admission stage. No costs.

**(C.V.Sankar)
Member(A)**

24.03.2021

**(S.N.Terdal)
Member(J)**

SKSI